

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI
Petition No.94/TL/2018**

Subject : Application under Section 14 read with Section 15(1) of the Electricity Act, 2003 for grant of Transmission Licence to Fatehgarh-Bhadla Transmission Limited.

Date of Hearing : 5.7.2018

Coram : Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Dr. M. K. Iyer, Member

Petitioner : Fatehgarh-Bhadla Transmission Limited

Respondent : Adani Renewable Energy Park Rajasthan Limited

Parties present : Shri Tanmay Vyas, FBTL
Ms. Jyoti Prasad, PGCIL
Shri Yatin Sharma, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the Petitioner has complied with the Commission's direction dated 4.6.2018.

2. The representative of the CTU submitted that pursuant to the recommendation of CTU for grant of transmission licence to the petitioner, LTTC namely Adani Renewable Energy Park Rajasthan Limited (AREPRL) has issued force majeure notice to the petitioner, which has been denied by the Petitioner. Therefore, the implementation of the project may be delayed.

3. The representative of AREPRL submitted that as per the Scope of Work, AREPRL is required to provide land for pooling station to the Petitioner. However, land acquisition has been delayed due to stay order of Hon'ble High Court of Rajasthan. Therefore, AREPRL is not able to provide land to the Petitioner.

4. After hearing the representatives of the parties, the Commission directed CTU to file its submission on the issue of force majeure notice issued by AREPRL, on an affidavit by 27.7.2018, and to submit its recommendations once again in consultation with BPC in the light of recent developments. The Commission directed that due date of filing the submission should be strictly complied with. No extension shall be granted on that account.

5. The petition shall be listed for hearing on 9.8.2018.

By order of the Commission

**Sd/-
T. Rout
Chief (Law)**